

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:369
ANSWERED ON:06.08.2013
ILLEGAL CONSTRUCTIONS
Jaiswal Shri Gorakh Prasad ;Rama Devi Smt.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Delhi Police has forwarded some cases related to illegal constructions to the land owning agencies under the Delhi Municipal Corporation Act, 1957;
- (b) if so, the details of such cases forwarded during each of the last three years and the current year; and
- (c) the steps taken by the Delhi Police to stop illegal constructions and the action taken against the guilty persons in the NCT of Delhi during the said period?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Delhi Police informs the land-owing agencies i.e. New Delhi Municipal Council (NDMC), Delhi Municipal Corporations (DMCs) etc. about illegal construction. During the last three years and the current year, the details of such intimations sent by Delhi Police to the concerned civic agencies are as under:-

Year	No. of cases
------	--------------

2010	20152
------	-------

2011	30035
------	-------

2012	29203
------	-------

2013	16116 (upto 15.07.2013)
------	----------------------------

(c): Whenever any illegal constructions are noticed, action against the same is taken by the Building Departments of DMCs and Enforcement Building Regulation Department of NDMC in its respective areas as per the provisions of DMC Act, 1957 and NDMC Act, 1994 respectively with the assistance of Delhi Police.